

26

CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH

RA No.182/2001 in  
MA No.907/2001  
OA No.2497/2000

New Delhi, this the 9<sup>th</sup> day of May, 2001

HON'BLE MR. V.K. MAJOTRA, MEMBER (A)  
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

R.B. Saxena

.....Applicant

V E R S U S

Director General, ESIC

.....Respondents

O R D E R (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

The present R.A. is filed, seeking review of our order dated 23.3.2001 passed in OA No.743/2000. We have perused the order dated 23.3.2001. We do not find any error apparent on the face of the record or discovery of new material which was not with the applicant despite due diligence at the time of final hearing. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunal's Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ait. Babu & Others v. Union of India & Others, JT 1997 (7) SC 24.

The R.A. is accordingly dismissed, in circulation.

*S. Raju*  
(Shanker Raju)  
Member (J)

"San.."

*V.K. Majotra*  
(V.K. Majotra)  
Member (A)